

(u)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A. NO. 562/94.

Date of Order: 15-12-95.

Between:

1. K.S.N. Murthy.
2. P.V.A. Reddy.

.. Applicants.

and

1. The General Manager,
Ordnance Factory Project,
Yeddumailaram-205 Medak Dist.
2. Union of India, rep. by the Secretary,
Ministry of Defence, New Delhi-1.

.. Respondents.

For the Applicant: Mr. C. Suryanarayana, Advocate.

CORAM: Mr. N. R. Devraj, Sr. CGSC.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR. A. B. GORTHI : MEMBER (ADMN)

The Tribunal made the following Order:-

(As per Hon'ble Mr. Justice V. Neeladri Rao, Vice-Chairman)

.....

Heard Sri C. Suryanarayana, learned counsel for the applicants and Sri N.R. Devraj, learned counsel for the respondents.

2. This OA was filed praying for a direction to the respondents to consider their case for promotion as Miller (Higher skilled) grade II alongwith the other candidates called to appear for the test and interview and to grant them consequential benefits of promotion with fixation of seniority according to the length of service from the initial trade/grade of Miller (Semi-skilled).

3. It is now stated for the applicants that in view of the hope given to them by the respondents they are not pressing the OA without prejudice to their contention in regard to seniority, - the issued that was referred to Full Bench in O.A. 549/94 on the file of this Bench.

4. Accordingly this OA is closed. No costs.


Deputy Registrar (J) CC

To

1. The General Manager, Ordnance Factory Project,
Yeddumailaram -205, Medak Dist.
2. The Secretary, Ministry of Defence, Union of India, New Delhi-1.
3. One copy to Mr. C. Suryanarayana, Advocate, CAT. Hyd.
5. One copy to Library, CAT. (6) One spare copy.

pvm

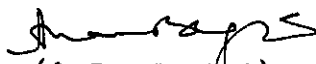
DA.562/94

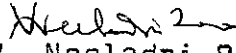
Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, VC)

Head Sri C. Suryanarayana, learned counsel for the applicants and Sri N.R. Devaraj, learned counsel for the respondents.

2. This DA was filed praying for a direction to the respondents to consider their case for promotion as Miller (Highly skilled) grade II alongwith the other candidates called to appear for the test and interview and to grant them consequential benefits of promotion with fixation of seniority according to the length of service from the initial trade/grade of Miller (Semi-skilled).
3. It is now stated for the applicants that in view of the hope given to them by the respondents they are not pressing the DA without prejudice to their contention in regard to seniority, the issue that was referred to Full Bench in DA.549/94 on the file of this Bench.
4. Accordingly this DA is closed. No costs.//


(A.B. Gorthi)
Member (Admn)


(V. Neeladri Rao)
Vice Chairman

Dt. December 15, 95
Dictated in Open Court

sk

TYPED BY

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRISAO
VICE CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN :M(A)

DATED: 15-12-1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

567/94

T.A.No.

(W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

closed

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No. Spare Copy

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